

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. No. 260/00936 OF 2015
Cuttack, this the 6th day of January, 2016

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)

.....
Harun Bibi,
aged about 61 years,
w/o late Sk. Qumuruddin,
Vill/PO- Nuagaon, PS- Balipatna,
Dist-Khurda.

...Applicant

By the Advocate-M/s. D.K.Mohanty, L.K.Mohanty, S.Nayak

-VERSUS-

Union of India Represented through

1. Secretary to Govt. of India,
Department of Culture,
At-502-C, Sashtri Bhawan,
New Delhi-110115.
2. Deputy Superintendent Horticulturist,
Archeological Survey of India,
Horticulture Division No. IV,
Purattava Nivas, Tosaliplaza Apartment,
Satyanagar, Bhubaneswar- 751007.

...Respondents

By the Advocate-Mr. A.Pradhan

.....

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. L.K.Mohanty, Ld. Counsel for the Applicant, and Mr. A. Pradhan, Ld. ACGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

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2. Applicant is the widow of late Sk. Qumuruddin Ex-Garden Attendant who died prematurely in a road accident, while in service, leaving behind the widow(applicant), one son and four daughters. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 assailing the inaction of the Respondents in taking any step for granting family pension and other retiral dues. It has been submitted that after the death of her husband on 20.11.2002, the applicant made representation to Respondent No.2 on 23.01.2003. It has been averred in this O.A. that though certain amount has been received by the applicant but the actual retiral dues and family pension has not yet been disbursed for which the applicant again preferred a representation under Annexure-A/6 before Respondent No. 2 on 04.02.2015 but till date no response has been received by her.

3. As the representation of the applicant is stated to be pending before Respondent No.2, we are not inclined to keep this matter pending. Accordingly, without going into the merit of the matter, we dispose of this O.A. with direction to Respondent No.2 to dispose of the representation under Annexure-A/6, if the same is still pending, and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. It is made clear that we have not gone into the merit of this matter and the points raised in the representation are kept open for Respondent No.2 to consider the same as per rules and regulations in force. We also make it clear that if after such consideration the applicant is found to be entitled to the benefits claimed by her then expeditious steps be taken within a further period of three months to extend those benefits to her. If in the meantime, the said

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representation has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

5. On the prayer made by Mr. Mohanty, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 1 and 2 by Speed Post for which he undertakes to file the postal requisites by 08.01.2016.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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